

153
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 577 of 2025

In the matter of:

Jeevan Singh

Applicant(s)

Vs.

State of Uttarakhand and Ors.

Respondents

Index

Sr. No.	Particulars	Page no.
1.	Reply on behalf of, Central Pollution Control Board, (CPCB) respondent no. 3 in compliance to Hon'ble NGT order dated 24.11.2025 in Original Application No. 577/2025 .	
2.	Annexure –1 A copy of Hon'ble NGT order dated 24.11.2025 in OA No. 577/2025.	
3.	Annexure-2 A copy of nomination letter dated 10.12.2025 issued by CPCB, RD, Lucknow to Uttarakhand Pollution Control Board.	



Filed by Adv. Saurabh Balwani
On behalf of Central Pollution Control Board

Place: Delhi
Dated:08.01.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 577 OF 2025 (PB)

IN THE MATTER OF:

Jeevan Singh

Applicant(s)

Vs.

State of Uttarakhand and Ors.

Respondents

**REPLY ON BEHALF OF THE RESPONDENT No. 03: CENTRAL
POLLUTION CONTROL BOARD**

The Hon'ble National Green Tribunal (NGT) vide order dated 24.11.2025 has sought the response of Central Pollution Control Board (CPCB) – Respondent No.3, in the instant matter.

1. That at the outset, the answering Respondents No 3 deny all claims, contentions, allegations and averments against answering respondent CPCB in the above O.A. contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground of non-traverse, save and except any averment which has been expressly admitted hereinafter.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control) Act, 1974. It performs the functions under The Water (Prevention and control) Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.



3. That, the instant application pertains to applicant's allegation regarding dumping of garbage containing polythene through several garbage carts and tractor trolleys for the past six years. The applicant, by way of letter petition, has alleged that in the first sub-division Banbasa, District Champawat, within the reserve forest under the Irrigation Department of Uttar Pradesh, where valuable timber trees are located, a huge heap of garbage has been created in the middle of the forest by the Nagar Panchayat Banbasa, District Champawat, Uttarakhand.

It is further alleged that the said garbage containing large quantities of polythene, is buried 10-15 feet deep in the forest by excavating large pits with JCB machine and covering them with soil. Additionally, the Nagar Panchayat Banbasa sets fire to the garbage at night once in 15 days, thereby causing severe pollution in the surrounding area.

The applicant has also pointed out that, apart from the additional primary health center situated opposite the garbage site, children of GGIC Girls Inter College and Government College are studying nearby, thereby increasing the risk of infectious disease among students. Furthermore, a slum settlement inhabited by thousands of poor families with their children is located in close proximity to the said garbage site, aggravating the health hazards.

4. That Hon'ble NGT vide order dated 24.11.2025 directed the following:

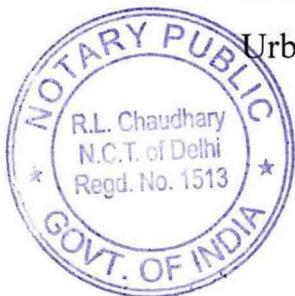
"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, CPCB, UPPCB and District Magistrate,



Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The UKPCB will be the nodal agency for coordination and compliance.

A Copy of Hon'ble NGT order dated 24.11.2025 is attached as **Annexure-1**.

5. That, in compliance to Hon'ble NGT order dated 24.11.2025 in said matter, the CPCB has nominated Shri Kamal Kumar, Scientist E, CPCB Regional Directorate, Lucknow, as a member of the Joint Committee. Copy of nomination letter is annexed as **Annexure-2**.
6. That, the response with reference to the Respondent no. 3 (CPCB) is made in succeeding paragraphs.
 - (a) That, the Ministry of Environment, Forest and Climate Change (MoEF&CC), in exercise of the powers conferred under the Environment (Protection) Act, 1986, has notified the Solid Waste Management Rules, 2016 (hereinafter referred to as the SWM Rules, 2016) vide Gazette Notification dated 08.04.2016. The said Rules provide a comprehensive regulatory framework for the scientific generation, segregation, collection, storage, transportation, processing, and disposal of solid waste.
 - (b) That, the SWM Rules, 2016 delineate the duties and responsibilities of various stakeholders including the CPCB, State Pollution Control Boards (SPCBs), Urban Local Bodies (ULBs), State Governments, and other agencies entrusted



with the management of solid waste. These obligations are designated to ensure environmentally sound and legally compliant mechanisms for waste management, with due emphasis on the protection of public health and the environment.

(c) That, Rule 11(1)(d) of the SWM Rules, 2016, stipulates that the Urban Development Department in the State or Union territory, and in this case the Urban Development Department Uttarakhand, ensures implementation of provisions of these rules by all local authorities.

(d) That, Rule 16 (1) (a) of the said Rules entrusts the concerned State Pollution Control Board/Pollution Control Committee with the responsibility of enforcing the provisions of the Rules through local bodies within their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department. In the present case, the Uttarakhand Pollution Control Board (UKPCB) is the designated authority.

(e) That, the Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations are defined in Rule-15 of Solid Waste Management Rules, 2016.

(f) That, Rule 15 of the said Rules, the concerned local body, in this case Nagar Panchayat Banbasa, Champawat, is responsible for collection, transportation and processing of waste in accordance with provision of SWM Rules.



- (g) That, as per Rule-15(v) of the said Rules, the local authorities and Panchayats shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology as prescribed therein.
- (h) That, as per Rule 15(zi) of Solid Waste Management Rules, 2016, the local authorities and Panchayats shall investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of biomining and bioremediation and whosoever feasible, take necessary actions to biomine or bioremediate the sites. In this regard, Guidelines for Disposal of Legacy Waste (Old Municipal Solid Waste) published by CPCB in February 2019, is available on the CPCB website.
- (i) That, the MoEF&CC notified Plastic Waste Management Rules, 2016 (hereinafter, the PWM Rules) vide Notification No. GSR 320(E) dated March 18, 2016, under the Environment (Protection) Act 1986, to give thrust on plastic waste minimization, source segregation, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system. The Plastic Waste Management Rules, 2016 includes:



I Responsibilities of Local bodies

- i. Rule 6 (1) of the PWM Rules states, "Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies".*
- ii. Rule 6 (2) of the PWM Rules states that The local body shall be responsible for setting up, operationalization and co-ordination of the waste management system and for performing the associated functions, namely: -*
 - a. Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;*
 - b. ensuring that no damage is caused to the environment during this process;*
 - c. ensuring channelization of recyclable plastic waste fraction to recyclers;*
 - d. ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;*
 - e. creating awareness among all stakeholders about their responsibilities;*
 - f. engaging civil societies or groups working with waste pickers; and*
 - g. ensuring that open burning of plastic waste does not take place.*
- iii. Rule 6 (4) of the PWM Rules states The local body to frame bye-laws incorporating the provisions of these rules.*
- iv. Rule 6(6) of the PWM Rules states, "The local body shall assess the plastic waste management infrastructure available for collection, segregation and processing and send a report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June of each year"*



7. That, it is humbly submitted that the implementation of the provisions of the SWM Rules, 2016 and the PWM Rules, 2016 (as amended), including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes and plastic waste, is a collective mandated responsibility of Urban Development Department, local authorities and village Panchayats etc., as applicable under the aforesaid Rules. It is further submitted that the concerned State shall ensure enforcement of the provisions of the SWM Rules, 2016 and PWM Rules, 2016 (as amended) through the local authorities and village Panchayats, as applicable within their respective jurisdiction.
8. That, in compliance to Hon'ble NGT order dated 24.11.2025 passed in the instant matter, a visit of the Joint Committee comprising of representatives of MoEF&CC, CPCB, UPPCB and District Magistrate, Champawat was carried out on 24.12.2025 to ascertain the status at the ground level. The Joint Committee report has already been submitted separately before the Hon'ble NGT by the Nodal Agency i.e. UKPCB.

That, in view of above and of the facts indicated in earlier paras, it is respectfully prayed that necessary directions may be passed and the answering Respondent No.3 submits that it shall abide by any order or direction, passed by this Hon'ble Tribunal.



(Signature)
(G. Thirumurthy)
 Scientist 'F'

Central Pollution Control Board
 08.01.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 577 OF 2025 (PB)

IN THE MATTER OF:

Jeevan Singh

Applicant(s)

Vs.

State of Uttarakhand and Ors.

Respondents

I, **G.Thirumurthy**, S/o Late Shri C Ganapathy, aged 54 years, Scientist 'F', having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That, I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

G. Thirumurthy

DEPONENT



जी. तिरुमूर्ति/G. Thirumurthy
वैज्ञानिक "ई" / Scientist "E"
प्रभाषी - अनुसंधान एवं विकास प्रभाग/Divisional Head R&D
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION:

Verified at Delhi on this day of _____ 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

**DEPONENT**

जी. तिरुमूर्ति/G. Thirumurthy
वैज्ञानिक "ई" / Scientist "E"
प्रभारी - अनुसंधान एवं विकास प्रभाग/Divisional Head R&D
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

08 JAN 2026

Item No.03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 577/2025

Jeevan Singh

Applicant

Versus

State of Uttarakhand & Ors.

Respondents

Date of hearing: 24.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. The Applicant- Jeevan Singh has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 577/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicants as follows:-

xxx.....xxx.....xxx

“विषय-उत्तर प्रदेश सरकार (सिंचाई विभाग) के रिजर्व फॉरेस्ट (बहुमूल्य इमारती लकड़ियों के वन) में नगर पंचायत बनबसा जिला चंपावत (उत्तराखंड) द्वारा पॉलिथीन युक्त शहर का गंदा कूड़ा विगत 6 वर्षों से डालने संदर्भित
महोदय

सादर अवगत कराना है कि प्रथम उपखंड बनबसा जिला चंपावत में सिंचाई विभाग उत्तर प्रदेश की रिजर्व फॉरेस्ट के वन जिसमें बहुमूल्य कीमती लकड़ी के वृक्ष भी हैं उस रिजर्व फॉरेस्ट में नगर पंचायत बनबसा जिला चंपावत उत्तराखंड द्वारा कई कूड़ा ठेलियों, चार छोटे हाथी एवं ट्रैक्टर ट्राली

के माध्यम से पॉलिथीन युक्त गंदा कूड़ा विगत 6 वर्षों से बराबर डालकर एक विशाल कूड़े का ढेर इमारती लकड़ियों के वन के बीच में बना दिया गया है
(फोटो पंजाल)

महोदय ज्यादा पॉलिथीन युक्त गंदा कूड़ा होने पर प्रतिवर्ष उक्त गंदे कूड़े को इस जंगल में जेसीबी मशीन से बड़े-बड़े गड्ढे खोदकर 10-15 फीट नीचे दबा दिया जा रहा है और ऊपर से उसके मिट्टी डाल दी जा रही है

महोदय प्रतिदिन लगभग चार-चार कूड़ा गाड़ी, 10 कूड़ा ठेली एवं एक ट्रैक्टर द्वारा डेढ़ टन कूड़ा पूरे शहर का इकट्ठा कर उक्त जमीन पर डालकर बहुमूल्य साल आदि के वृक्षों को तो निशाना बनाया ही जा रहा है साथ ही साथ उक्त जंगल की बेहतरीन उपजाऊ जमीन को भी पॉलिथीन युक्त कूड़े को डालकर आने वाले भविष्य के लिए भी बर्बाद किया जा रहा है।
महोदय उक्त पॉलिथीन युक्त कूड़े को गाय व बैल आदि जानवर भी प्रतिदिन खा रहे हैं जिससे उनकी मृत्यु की संख्या में भी इजाफा हो रहा है

महोदय 15 दिन में एक बार नगर पंचायत बनबसा द्वारा उक्त कूड़े में रात्रि के समय आग लगा दी जाती है जिससे क्षेत्र में भयंकर प्रदूषण हो जाता है।

महोदय उक्त कूड़ा क्षेत्र के सामने अतिरिक्त प्राथमिक स्वास्थ्य केंद्र के अलावा जीजीआईसी कन्या इंटर कॉलेज तथा राजकीय महाविद्यालय के बच्चे भी अध्ययन कर रहे हैं जिससे विद्या अध्ययन कर रहे बच्चों पर भी संक्रमित बीमारी फैलने का खतरा बढ़ता ही जा रहा है।

महोदय उसे विशाल कूड़े के ढेर के सामने हजारों की संख्या में रहने वाली गरीब बस्ती भी है जिसमें सैकड़ों गरीब परिवार भी अपने बच्चों के साथ निवास कर रहे हैं। महोदय इस कूड़े से भीषण दुर्गंध भी निकलती है जिससे भयंकर संक्रमित बीमारी फैलने का खतरा पैदा हो गया है।

महोदय उत्तराखंड सरकार विगत 6 वर्षों से मौन रूप धारण करें बैठी है, तथा किसी भीषण संक्रमित बीमारी के इंतजार में है। महोदय इसी कूड़े के ढेर के आगे से प्रतिदिन गुदमी, चंदफारम, देवीपुरा, चुनाभट्टा, भैंसा-झाला आदि के नागरिक भी आवागमन करते हैं महोदय सरकारों के निर्देशानुसार सुखे व गीले कूड़े को पृथक किया जाना आवश्यक है जिसके लिए नगर पंचायत बनवसा ने भारी भरकम चार वार्डों का ठेका 11 लाख प्रतिमाह मै दे रखा है लेकिन नगर पंचायत बनवसा के अधिकारियों और ठेकेदार की मिली भगत से विगत 6 वर्षों से गीला एवं सुखा कूड़ा अलग-अलग नहीं किया जा रहा है पॉलिथीन युक्त गंदा कूड़ा जंगल में फेंका जा रहा है जो नियमानुसार गलत है। ठेकेदार को ठेका मिलने के बाद भी गीला-सूखा कूड़ा अलग-अलग नहीं हो रहा है, जबकि नगर पंचायत बनबसा में मशीनें लगी हुई हैं।

आपसे निवेदन है कि अतिशीघ्र उत्तर प्रदेश सरकार के स्वामित्व वाली जमीन जिस पर नगर पंचायत बनबसा जिला चंपावत उत्तराखंड द्वारा गंदा कूड़ा डाला जा रहा है उसको हटाने की कृपा करें। साथ ही साथ कूड़ा डालने वाली संस्था नगर पंचायत बनवसा जिला चंपावत (उत्तराखंड) पर कड़ी से कड़ी कार्रवाई करने की कृपा करें, ताकि इस जंगल को बर्बाद होने से बचाया जा सके।”

3. English translation of the relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

“It is respectfully informed that in the first subdivision Banbasa, District Champawat, in the reserve forest of the Irrigation Department of Uttar Pradesh, which also has trees of precious timber, a huge heap of garbage has been created in the middle of the forest of timber by the Nagar Panchayat Banbasa, District Champawat, Uttarakhand, by dumping dirty garbage containing polythene through several garbage carts, four small elephants and tractor trolleys for the last 6 years.

Sir, due to the presence of dirty garbage containing a lot of polythene, every year the said dirty garbage is buried 10-15 feet deep in this forest by digging big pits with JCB machine and soil is put on top of it. Sir, every day about four garbage vehicles, 10 garbage carts and one and a half garbage trucks are collected by one tractor.

By collecting tons of garbage from the entire city and dumping it on the said land, not only the precious Sal trees etc. are being targeted, but the excellent fertile land of the said forest is also being ruined for the future by dumping garbage containing polythene.

Sir, animals like cows and bulls are also eating the said polythene-containing garbage every day, due to which the number of their deaths is also increasing.

Sir, once in 15 days, the Nagar Panchayat Banbasa sets fire to the said garbage at night, which causes severe pollution in the area.

Sir, apart from the additional primary health centre in front of the said garbage area children of GGIC Girls Inter College and Government College are also studying, due to which the risk of spreading infectious disease among the children studying is increasing.

Sir, in front of that huge garbage dump is a slum inhabited by thousands of poor families with their children. Sir, this garbage also emits a terrible stench, posing a risk of spreading serious infectious diseases.

Sir, the Uttarakhand government has remained silent for the past six years, waiting for a serious infectious disease to emerge. Sir, citizens of Gudmi, Chandfaram, Devipura, Chunabhata, Bhainsa-Jhala, etc. also commute daily past this garbage dump.

Sir, as per the government's instructions, it is necessary to separate dry and wet garbage, for which Nagar Panchayat Banbasa has given a huge contract of four wards for Rs. 11 lakh per month, but due to the collusion between the officials of Nagar Panchayat Banbasa and the contractor, wet and dry garbage is not being separated for the last 6 years. Dirty garbage containing polythene is being thrown in the forest, which is wrong as per the rules. Even after the contractor got the contract, wet and dry garbage is not being separated, whereas machines are installed in Nagar Panchayat Banbasa. You are requested to promptly remove the garbage dumped by the Banbasa Nagar Panchayat, District Champawat, Uttarakhand, on land owned

by the Uttar Pradesh government. Please also take strict action against the Banbasa Nagar Panchayat, District Champawat (Uttarakhand), the garbage dumping organization, to protect this forest, so that it can be saved from destruction.”

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttarakhand through Principal Secretary, Environment, Forest and Climate Change, Government of Uttarakhand. (2) District Magistrate, Champawat (3) Central Pollution Control Board through Member Secretary and (4) Uttarakhand Pollution Control Board (UKPCB) through Member Secretary and (5) Nagar Panchayat Banbasa through Executive Officer who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses within one month.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Central Pollution Control Board (CPCB), UPPCB and District Magistrate, Champawat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its

report within one month. The UKPCB will be the nodal agency for coordination and compliance.

7. List on 09.01.2026 for further consideration.

8. A copy of this order be sent to the Regional Officer, Integrated Regional Office, MoEF&CC, Dehradun, Uttarakhand, Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate, Champawat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 24th, 2025
Original Application No. 577/2025
AB



LIFE
Lifestyle for
Environment

168

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

क्षेत्रीय निदेशालय, लखनऊ Regional Directorate, Lucknow
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest and Climate Change, Govt. of India)

File No. : CM-13011/184/2025-LAW-HO-CPCB-HO /649
सेवा में

दिनांक: 10.12.2025

सदस्य सचिव,
उत्तराखंड प्रदूषण नियंत्रण बोर्ड,
गौरा देवी पर्यावरण भवन, 46 बी. आई. टी. पार्क
सहस्रधारा रोड, देहरादून उत्तराखंड - 248001

विषय: मा. राष्ट्रीय हरित अधिकरण मे दायर ओ. ए. संख्या 577/2025 "जीवन सिंह बनाम उत्तराखंड राज्य एवं अन्य" में पारित आदेश दिनांक 24.11.2025 के अनुपालन मे संयुक्त समिति में नामांकन के संबंध मे।

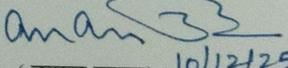
महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण मे दायर ओ. ए. संख्या 577/2025 "जीवन सिंह बनाम उत्तराखंड राज्य एवं अन्य" में पारित आदेश दिनांक 24.11.2025 का संदर्भ ग्रहण करे, जिसके अनुसार मा. अधिकरण ने संयुक्त समिति का गठन किया है। उत्तराखंड प्रदूषण नियंत्रण बोर्ड समन्वय एवं अनुपालन हेतु नोडल एजेंसी हैं।

उपरोक्त संदर्भ में उक्त संयुक्त समिति में केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु अधोहस्ताक्षरी (श्री कमल कुमार, वैज्ञानिक 'ई' मो. +91- 9412750224, ईमेल : kamalkumar.cpcb@nic.in) को नामित किया गया है।

अतः आपसे अनुरोध है कि मा. राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु नामित अधिकारियों के साथ समन्वय स्थापित करने का कष्ट करें। बैठक/निरीक्षण की तिथि एवं नामित अधिकारी के संबंध मे इस कार्यालय को अग्रिम सूचना श्रेयस्कर होगी।

भवदीय


(कमल कुमार) 10/12/25
क्षेत्रीय निदेशक

प्रतिलिपि :-

1. जिलाधिकारी महोदय चंपावत, उत्तराखंड : कृपया आवश्यक कार्यवाही हेतु।
2. श्री कमल कुमार वैज्ञानिक - 'ई', क्षेत्रीय निदेशालय के. प्र. नि. बो., लखनऊ : कृपया आवश्यक कार्यवाही हेतु।
3. क्षेत्रीय आधिकारी, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, देहरादून उत्तराखंड : कृपया आवश्यक कार्यवाही हेतु।
4. प्रभाग प्रभारी, यू. पी. सी. -II प्रभाग, के. प्र. नि. बो., नई दिल्ली : कृपया सादर सूचनार्थ।

(क्षेत्रीय निदेशक)